

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 424**  
**IB/1581/ND/2019**

**IN THE MATTER OF:**

Roofs and Ceillings (I) Pvt Ltd	...	Applicant
Versus		
Dugal Associates Pvt Ltd	...	Respondent

**Under Section 9 of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 24.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Liquidator : Mr. Pradeep Upadhyay, CA  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

New IA/1890/ND/2024

On mentioning, the matter is taken up for hearing.

This is Progress Report along with the statement of Receipt and Payment in compliance of Regulation 15 of the Insolvency & Bankruptcy of India (Liquidation Process) Regulations, 2016 of the Corporate Debtor. The same is taken on record subject to all just exceptions. Place it with the main file for further reference. IA stands disposed of.

Main matter is posted to 20.05.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**